

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008(Pt.)/170/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Nani Grayu,
District & Sessions Judge, Aalo,
Arunachal Pradesh.

Dated Guwahati, th 5 January, 2023.

Sub:- **Earned Leave with station leave permission.**

Ref:- Letter Dated the 4th January, 2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **16 days earned leave from 20.03.2023 to 04.04.2023 along with station leave permission**, subject to submission of duly filled in leave application in prescribed format with the leave admissibility report in the Registry of Gauhati High Court, Itanagar Permanent Bench. Further, you have been allowed to handover charge to Addl. District & Sessions Judge, Basar, before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008(Pt.)/171-172/A, dated , 05-01-2023

Copy to:

1. The Registrar, Gauhati High Court, Itanagar Permanent Bench,
Naharlagun.

2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)